

State vs. Suraj Singh @ Sarra
FIR no. 000161/2021
PS Preet Vihar
U/s 356/379/411/34 IPC

11.05.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021, issued by Hon'ble High Court of Delhi.

This is a bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.

Sh. Yogesh Bhardwaj, ld. LAC for the applicant/accused.

Accused is stated to be in JC.

It is submitted by ld. LAC for the applicant/accused that he is a young boy aged about 23/24 years old and he is the sole bread earner of his family. It is further submitted that he is innocent and has been falsely implicated in the matter and he is in J.C since 22.03.2021. It is submitted by ld. Counsel for the applicant/accused that nothing has been recovered from the applicant/accused, alleged recovery has been planted upon him, investigation qua the accused has also been completed and charge sheet has also been filed, hence no

fruitful purpose would be served by keeping the accused/applicant in custody. It is further submitted that applicant's case is fully covered in the first category of HPC and this application is also sent by the Jail authorities as per the recommendations made by the High Power Committee (HPC) vide minutes of meetings dated 04.05.2021 for effective implementation of directions issued by the Hon'ble Supreme Court of India in Suo Moto Petition no. 1/2020. Hence, it is prayed, that accused/ applicant may be granted bail.

Bail application is opposed by the ld. APP stating that applicant/accused is involved in multiple cases and it is prayed that bail application be dismissed.

I have heard rival submissions and perused the reply.

The accused is shown to be in custody since 22.03.2021. Alleged recovery has already been effected. Investigation qua him has already been completed and charge sheet has also been filed. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID 19 Pandemic. Considering the aforesaid circumstances, nature of offence in question and the submissions of ld. LAC, accused/ applicant is hereby granted bail on furnishing a bail bond in the sum of Rs.

20,000/- with one surety in the like amount to the satisfaction of
ld. Duty M.M/Link M.M.

With these observations, application stands
disposed of.

Digitally signed copy of the order be sent to the to
Jail Superintendent concerned for necessary information and
compliance, if any and to supply the copy to the accused.

Copy be given dasti to the ld. Defence counsel.

(PANKAJ ARORA)
ACMM (EAST)/KKD/11.05.2021

State vs. Tarun Sharma
FIR no. 96/2021
PS Preet Vihar
U/s 419/420/120-B/34 IPC & 66C/66D IT Act

11.05.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021, issued by Hon'ble High Court of Delhi.

This is a bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused for grant of interim bail.

Present: Ld. APP for the State.
Sh. Mohit Sharma, ld. counsel for the applicant/
accused.

It is submitted by ld. defence counsel for the applicant/accused that he is innocent having clean antecedents and has been falsely implicated in the matter and he is in J.C since 11.04.2021. It is submitted by ld. Counsel for the applicant/accused that he is the sole bread earner of his family and he is even not involved in any other case. It is further submitted that investigation qua the accused has also been completed, hence no fruitful purpose would be served by keeping the accused/applicant in custody. It is further submitted that applicant's case is fully covered as per the guidelines issued by Hon'ble High Power Committee (HPC) vide minutes of meetings dated 04.05.2021 for effective implementation of directions issued by the Hon'ble Supreme

Court of India in Suo Moto Petition no. 1/2020. Hence, it is prayed, that accused/ applicant may be granted interim bail.

Bail application is opposed by the Id. APP stating that a large number of US Citizens are cheated in the present case and main culprits are yet to be arrested in the matter and as such, it is prayed that bail application be dismissed.

I have heard rival submissions and perused the reply.

There is an allegation against the applicant/accused that he was the manager of the Call Center, wherein the employees were impersonating as employees of Amazon INC. They were using the illegal techniques, VOIP calling, ILD Gateways thereby causing a loss to the Government Exchequer and in this way, they were cheating the victims based in USA. Main accused persons/culprits i.e. Shahrukh, Chirag and Rohit are still at large. The bail applications of the applicant/ accused have already been dismissed by the Id. Sessions Court twice. Investigation is still going on. Hence, no ground to grant the interim bail is made out to the applicant/accused at this stage. **The bail application is hereby dismissed.**

Copy be given dasti to the Id. Defence counsel.

(PANKAJ ARORA)
ACMM (EAST)/KKD/11.05.2021

State vs. Nishant Bhole
FIR no. 72/2021
PS Preet Vihar
U/s 408/409/420/120-B IPC

11.05.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021, issued by Hon'ble High Court of Delhi.

This is a bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused for grant of interim bail.

Present: Ld. APP for the State.
Sh. Tribindh Kumar, ld. counsel for the applicant /accused.
Sh. Abhishek Kumar, ld. counsel for the complainant.
IO SI Laukesh Kumar through VC.

Accused is stated to be in JC.

Submissions heard. Reply perused.

It is submitted by ld. counsel for the applicant/accused that he is innocent and has been falsely implicated in the matter and he is in J.C since 17.03.2021. It is submitted by ld. Counsel for the applicant/accused that applicant/accused is the sole bread earner of his family and is not involved in any other case. It is further submitted that investigation qua the accused has also been completed, hence no fruitful purpose would be served by keeping the

accused/applicant in custody. It is further submitted that applicant's case is fully covered as per the guidelines issued by the Hon'ble High Power Committee (HPC) vide minutes of meetings dated 04.05.2021 for effective implementation of directions issued by the Hon'ble Supreme Court of India in Suo Moto Petition no. 1/2020. Hence, it is prayed, that accused/applicant may be granted interim bail.

Bail application is opposed by the ld. APP for the state

I have heard rival submissions and perused the reply.

As per the reply filed by the IO, Section 409 IPC has been invoked in the matter.

There is an allegation against the applicant/accused of having committed, *inter alia*, an offence u/s 409 IPC, which is punishable with life imprisonment and as such, this application is not maintainable before this court. Without going into the merits of the case, it is observed that in view of the Section 437 Cr.P.C, this bail application is not maintainable before this court and is hereby dismissed.

Copy be given dasti to the ld. Defence counsel.

(PANKAJ ARORA)
ACMM (EAST)/KKD/11.05.2021

State vs. Vicky Kumar
FIR no. ED-NAN-000719/2020
PS New Ashok Nagar
U/s 379 IPC

11.05.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021, issued by Hon'ble High Court of Delhi.

This is a bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.
Sh. Binay Singh, ld. Counsel for the applicant/
accused.
IO HC Kapil through VC.

Accused is stated to be in JC.

It is submitted by ld. Counsel for the applicant/accused that he is innocent and has been falsely implicated in the matter and he is in J.C since 10.12.2020. It is submitted by ld. Counsel for the applicant/accused that nothing has been recovered from the applicant/accused, alleged recovery has been planted upon him and investigation qua the accused has also been completed, hence no fruitful purpose would be served by keeping the accused/applicant in custody. Hence, it is prayed, that accused/ applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the reply.

The accused is shown to be in custody since 10.12.2020. Alleged recovery has already been effected. Investigation qua him has already been completed. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID 19 Pandemic. Considering the aforesaid circumstances, nature of offence in question and the submissions of Id. defence counsel, accused/ applicant is hereby granted bail on furnishing personal bond in the sum of Rs. 10,000/- to the satisfaction of Jail Superintendent concerned. Jail Superintendent concerned shall ascertain from Police Station concerned as to whether the address of the accused is verified or not. Accused be released from JC if not required in any other case. With these observations, application stands disposed of.

Digitally signed copy of the order be sent to the Jail Superintendent concerned, which shall also be treated as release warrants upon the acceptance of personal bond by the Jail Superintendent concerned, for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the Id. Defence counsel.

(PANKAJ ARORA)
ACMM (EAST)/KKD/11.05.2021

**State vs. Shahrukh
FIR no. 10444/2020
PS New Ashok Nagar**

11.05.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021, issued by Hon'ble High Court of Delhi.

This is an application u/s 437 Cr.P.C moved on behalf of the applicant/accused for grant of bail.

Present: Ld. APP for the State.

Sh. Pradeep Kumar, ld. counsel for the applicant/accused.

Submissions heard. Reply perused.

As per the reply received by the IO, investigation of the aforesaid case has been transferred to PS Ghazi Pur.

At this stage, ld. counsel for the applicant/accused seeks permission to withdraw the aforesaid bail application with liberty to file the application in the appropriate court/forum.

Permission granted.

The bail application is accordingly dismissed as withdrawn.

Copy be given dasti to the ld. Defence counsel.

**(PANKAJ ARORA)
ACMM (EAST)/KKD/11.05.2021**

State vs. Vikas Gupta @ Vicky
FIR no. 80/2021
PS New Ashok Nagar
U/s 354-A/34 IPC
& 67A IT Act

11.05.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021, issued by Hon'ble High Court of Delhi.

This is an application u/s 437 Cr.P.C moved on behalf of the applicant/accused for grant of interim bail.

Present: Ld. APP for the State.
Sh. Mohd. Sajid, ld. counsel for the applicant/accused.
Submissions heard. Reply perused.

As per the reply received by the IO, provisions of Section 354-A IPC are invoked in the matter, which are being tried by the Mahila Court.

At this stage, ld. counsel for the applicant/accused seeks permission to withdraw the aforesaid bail application with liberty to file the application in the appropriate court/forum.

Permission granted.

The bail application is accordingly dismissed as withdrawn.

Copy be given dasti to the ld. Defence counsel.

(PANKAJ ARORA)
ACMM (EAST)/KKD/11.05.2021

**FIR no. 289/2020
PS Preet Vihar
State Vs. Afjal
U/s 392/379/356/411/34 IPC**

11.05.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021, issued by Hon'ble High Court of Delhi.

This is an application moved on behalf of the applicant/accused for releasing him on furnishing of personal bond.

Present: Ld. APP for the State.
Sh. Yogesh Bhardwaj, ld. LAC for the applicant/accused.

Heard on the application for release the accused on personal bond.

Ld. LAC for the applicant/accused submits that vide order dated 09.02.2021, applicant/accused has already been granted bail on his furnishing a bail bond in the sum of Rs. 20,000/- with one surety in the like amount. But accused is still languishing in the jail as he could not arrange surety for him. Hence, it is prayed, that accused/applicant may be ordered to be released on bail on his furnishing personal bond.

Considering the overall facts and circumstances of the case, accused be released on furnishing personal bond in sum of Rs. 20,000/- to the satisfaction of Jail Superintendent

concerned. Jail Superintendent concerned shall ascertain from PS concerned as to whether the address of the accused is verified or not. Accused be released from JC if not required in any other case. With these observations, application stands disposed of.

Digitally signed copy of the order be sent to the to Jail Superintendent concerned, which shall also be treated as release warrants upon the acceptance of personal bond by the Jail Superintendent concerned, for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the ld. LAC for accused.

(PANKAJ ARORA)
ACMM (EAST)/KKD/11.05.2021